

# ACT No. XVIII OF 1934.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 10th August, 1934.)

## An Act further to amend the Indian Trusts Act, 1882, for a certain purpose.

II of 1882.

WHEREAS it is expedient further to amend the Indian Trusts Act, 1882, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Trusts (Amendment) Act, 1934. Short title.

II of 1882.

2. To clause (a) of section 20 of the Indian Trusts Act, 1882, the following proviso shall be added, namely:— Amendment of section 20, Act II of 1882.

“Provided that securities, both the principal whereof and the interest whereon shall have been fully and unconditionally guaranteed by any such Government, shall be deemed, for the purposes of this clause, to be securities of such Government.”

*Price anna 1 or 1½d.*

GIPD—119LD—30-8-34—5,750.